

F.No. J-11017/13/2016-Judl.(Part-5)
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi,
Dated 30th August, 2017

ORDER

The President is pleased to engage **Shri Apar Chopra**, Advocate as Government Pleader for conducting Central Government litigation (except the cases of Railways & Taxation) before the High Court of Delhi, as shown below for a period of three years from the date of this order or until further orders, whichever is earlier:

High Court of Delhi
Government Pleader

Name	Contact details	Enrollment No.
Apar Chopra	F-8, Lower Ground Floor, Nizamuddin West, New Delhi-110013. Mob: 9999925107 Email: aparchopra@yahoo.in	D/2187/2014

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's O.M. No. 24(2)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.

Inder Kumar
(Inder Kumar) 30.8.17
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Registrar, High Court of Delhi.
3. The Incharge, Litigation (High Court) Section, High Court of Delhi, New Delhi.
4. Shri Apar Chopra, Government Pleader at the address as mentioned herein above.
5. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
6. Guard File/Judicial Section with 5 spare copies.
7. Office copy.

(D. Srinivas)
(D. Srinivas)
Section Officer (Judicial)
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